

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10125/2015

(Arising out of impugned final judgment and order dated 12/12/2014 in WPC No. 6939/1982 passed by the High Court Of Judicature at Allahabad)

RAM AWADH (DECD) THROUGH LRS & ANR

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR OF CONSOLIDATIONS & ORS

Respondent(s)

(with interim relief and office report)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Amit Gupta,Adv.
Mr. Anant A. Pavgi,Adv.
Ms. Mansi Kukreja,Adv.
Mr. Anshul Saroha,Adv.
M/s Mitter & Mitter Co.,Adv.

For Respondent(s) Mr. Bharat Singh,Adv.
Mr. Amit Pawan,Adv.
Mr. Abhishek Amritanshu,Adv.
Mr. Anand Nandan,Adv.
Mr. Akshat Srivastava,Adv.
Mr. Gaurav Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue until further orders.

[O.P. SHARMA]
AR-CUM-PS

[RAJINDER KAUR]
COURT MASTER